

**ANNUAL REPORT AND CERTIFIED ACCOUNTS WITH AUDIT REPORT OF INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR FOR 1972-73 AND UGC (TERMS AND CONDITIONS OF SERVICE OF EMPLOYEES) AMENDMENT RULES, 1975**

**SHRI D. P. YADAV:** I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1972-73.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

[Placed in Library. See No. LT-9894/75].

(2) (i) A copy of the Certified Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1972-73 along with the Audited Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.

[Placed in Library. See No. LT-9894/75].

(3) A copy of the University Grants Commission (Terms and Conditions of Service of Employees) (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 855 in Gazette of India, dated the 12th July, 1975, under sub-section (3) of section 25 of the University Grants Com-

mission Act, 1956. [Placed in Library. See No. LT-9895/75.]

11.07 hrs.

**COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE**

MINUTES

**SHRI S. M. SIDDAYYA** (Chamarajanagar): I beg to lay on the Table Minutes of the Twenty-second sitting of the Committee on Absence of Members from the Sittings of the House held during the current session.

**COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES**

**THIRTY-SEVENTH AND THIRTY-EIGHTH REPORTS AND REPORTS OF STUDY GROUPS I AND II**

**SHRI D. BASUMATARI** (Kokrajhar): I beg to present the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(1) Thirty-seventh Report on the Ministry of Finance (Department of Banking)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Bank of India.

(2) Thirty-eighth Report on Action taken by Government on the recommendations contained in the Twenty-sixth Report on the Ministry of Home Affairs—Central Grants to Voluntary Organisations engaged in the Welfare of Scheduled Castes and Scheduled Tribes.

- (3) Report of Study Tour of Study Group I of the Committee on its visit to Calcutta, Guwahati, Shillong and Hyderabad, in May-June, 1975.
- (4) Report of Study Group II of the Committee on its visit to Bombay, Goa, Bangalore, Madras and Trivandrum in June, 1975.

11.08 hrs.

### DELHI SALES TAX BILL

MR. SPEAKER: Shri Pranab Kumar Mukherjee.

SHRI INDRAJIT GUPTA (Alipore): Sir, item No. 19 is to be taken up for further consideration. The House is in the middle of a debate and an hon. Member is already on his legs. Have you permitted item No. 18 to be brought first? What was being discussed earlier should be taken first.

MR. SPEAKER: You are an old Member. You know that they can change the arrangement of the order of business.

SHRI INDRAJIT GUPTA: Was your permission taken for this?

MR. SPEAKER: In such matters, if my permission were to be taken on each and every thing, I would not have any time for sleep.

SHRI INDRAJIT GUPTA: The Member is already on his legs. Emergency should not be made an excuse for all these things. You are the custodian of the House and you are responsible for the business of the House. Ministers cannot bring anything they like.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, I should have, of course, consulted the Opposition also. It is a slip, if I may say so. The only reason why we have done this is because Rajya Sabha had to pass it. Whatever they pass we are taking up later and whatever they have to pass, we are taking up earlier. I agree, I should have consulted the leaders on the other side. It is a slip.

SHRI INDRAJIT GUPTA: It is all right. We are also reasonable but they should not bypass you and us, Sir.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to move\*:

"That the Bill to consolidate and amend the law relating to the levy of tax on sale of goods in the Union territory of Delhi, as reported by the Select Committee be taken into consideration."

My predecessor had already traced the history of the Bill and also the more important provisions of the Bill while introducing it in April 1973. I do not wish to take the time of the House by recapitulating them again.

The Bill was referred to a Select Committee on 6th September, 1974 which submitted its report on 8th April 1975. The Select Committee has examined the matter in great detail in the light of the evidence tendered by important trade bodies, associations and representatives of State Governments in the North Zone.

The report of the Select Committee sets out the details of the amendments adopted. I need, therefore, bring to the notice of the House only

\*Moved with the recommendation of the President.